## THE CENTRAL ADMINISTRATIVE TRIBUNAL **JAIPUR BENCH, JAIPUR ORDER SHEET**

| APPLICATION NO.: |  |
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| B                |  |

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

20.02.2008.

CP 9/2007 (OA No. 460/2005)

Mr. C.B. Sharma, Counsel for applicant. Mr. S.M. Khan, Counsel for respondents.

Learned counsel for the respondents has brought to our notice an order dated 11.01.2008 passed by the Hon'ble High Court in DB Civil Writ Petition No. 5569/2007 whereby the petition filed by the respondents against the impugned judgement has been admitted and the Hon'ble High Court has further ordered that in the meanwhile, the impugned judgement is stayed till the next date.

In view of the order passed by the Hon'ble High court in the aforesaid Writ Petition, we are of the view that it will not serve any purpose to keep this Contempt Petition pending. Accordingly, this Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged. It is, however, clarified that in case the stay granted by the Hon'ble High Court is vacated or the Writ Petition filed is dismissed by the Hon'ble High Court, it will be open for the applicant either to initiate fresh Contempt Petition or move an application for revival of this Contempt Petition.

J.P. SHUKLA) MEMBER (A)

(M.L. CHAUHAN) MEMBER (J)

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(A) & 160.